



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 22/2020 With
M.A No. 55/2020**

This the 6th day of January, 2020

Hon'ble Ms. Aradhana Johri, Member (A)

1. Pradeep, aged 28 Years, 'C',
S/o. Sh. Diwan Chand,
Working as Trolley man, under
SSE (P. Way), Gohana in Delhi Division,
R/o. Village Israna, Distt. Panipat – 132 107.
2. Surender Kumar, aged 36 years, 'C'
S/o. Sh. Ram Dev,
Working as Trolley man, under
SSE (P. Way), Gohana in Delhi Division,
R/o. Railway Quarter Panipat No. E119,
Railway Colony, Panipat. ...Applicants

(By Advocate : Mr. Yogesh Sharma)

Versus

1. Union of India, through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road, New Delhi.
3. The Senior Section Engineer (P.Way),
Northern Railway Station,
Gohana (Delhi Division),
Panipat (Haryana). ...Respondents

(By Advocate : Mr. Krishna Kant Sharma)

O R D E R (ORAL)

The applicants Mr. Pradeep and Mr. Surender Kumar are Trolleyman with respondent no. 3. Earlier they were



Gateman with the same respondent. Learned counsel for the applicants has contended that 12 hours per day and 75 hours weekly roaster has been prepared for them for which they should be paid over time over and above 8 hours per day/48 hours weekly. They have given legal notice on 01.11.2018 which has not yet been replied by the respondents.

2. Mr. Krishna Kant Sharma, learned counsel has appeared on behalf of the respondents.

3. The O.A is disposed of with a direction to the respondents to pass a reasoned and speaking order as per rules to the legal notice dated 01.11.2018, within a period of six weeks from the date of receipt of a certified copy of this order. No costs.

(Aradhana Johri)
Member (A)

/Mbt/